

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 222 of 1994

Friday this the 4th day of February, 1994 :

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman  
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

C. Omana, D/o Chellappan,  
Malalil, Umberanadu,  
Mallumalai,  
Mavelikkara.

...Applicant

(By Advocate Mr. P. Siv an Pillai)

Vs.

1. Union of India through the General Manager, Southern Railway, Madras.3.
2. The Divisional Personnel Officer, Southern Railway, Trivandrum.14.

(By Advocate Mr. Thomas Mathew Nellimootil)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks a direction to absorb her

"in a Group-D vacancy reserved for members of Scheduled Castes in accordance with the directions in Annexure.A4 Judgment, in her turn."

Other reliefs are also prayed for.

2. If there is a direction in Annexure.A4 we fail to see why the applicant should again be here for another direction, to enforce the earlier direction. We find that she has made a representation Annexure-VI which is pending consideration before second respondent.

We direct second respondent to pass appropriate orders on Annexure-VI within two months from today.

3. Application is disposed of as aforesaid.  
No costs.

Dated the 4th February, 1994.

  
P. V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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